

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.38**  
**I.A.No.198/2024 in**  
**C.P.(IB)No. 142/BB/2023**

**IN THE MATTER OF:**

M/s. Omkara Assets Reconstruction Pvt. Ltd. ... Petitioner  
Vs.  
Mr. Veni Malishetty ... Respondent

**Order under Section 95 (1) of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 24.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Shri Vyshak P.N  
For the Petitioner : Shri Agastya Sen, Proxy Counsel

**ORDER**

1. Heard the Ld. Proxy Counsel appearing for the Petitioner and Ld. Counsel appearing for the RP. None appeared for the Respondent.
2. It is noticed that in compliance to Order dated 12.03.2024, Ld. Counsel for the RP has filed proof of payment vide Diary No.2111 dated 03.04.2024. Ld. Counsel for the Respondent has filed objections vide Diary No.1910 dated 22.03.2024. The same are taken on record.
3. On the other hand, Ld. Proxy Counsel appearing for the Petitioner seeks adjournment as the arguing Counsel is not available today.
4. List the case on **03.06.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**